

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-300(PB)/2020

IN THE MATTER OF:

Asset Care and Reconstrcution Enterprises Ltd ... Applicant/Petitioner
Vs.
Sare Gurugram Pvt. Ltd. ... Respondent

Order Under Section 7 of IBC, 2016

Order delivered on 24.01.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ananya Kumar, Mr. Rajat Juneja, Advs.

ORDER

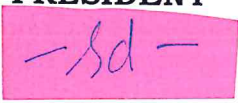
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 14.02.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

In the meantime, learned counsel for the applicant undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 14.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)